

Bill No. 66 of 2023

**THE JAMMU AND KASHMIR APPROPRIATION
BILL, 2023**

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BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2022-23.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India, in exercise of powers vested under the Jammu and Kashmir Reorganisation Act, 2019 as follows:—

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| 1 | 1. This Act may be called the Jammu and Kashmir Appropriation Act, 2023. | Short title. |
| 5 | 2. From and out of the Consolidated Fund of the Union territory of Jammu and Kashmir, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of three thousand seven hundred eleven crore, seventy-one lakh and seventy-six thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2022-23 in | Issue of Rs. 3711,71,76,000 (Supplementary Grant) out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the financial year 2022-23. |
| 10 | respect of the services specified in column 2 of the Schedule. | |
| | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. | Appropriation. |

THE SCHEDULE
(See sections 2 and 3)

1	2	3		
No. of Vote/ Appropriation	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
8	Finance Department..... Revenue	2734,52,12,000	..	2734,52,12,000
10	Law Department Revenue	43,67,31,000	15,11,00,000	58,78,31,000
17	Health and Medical Education Department..... Revenue	607,36,91,000	..	607,36,91,000
22	Irrigation Department..... Capital	54,26,78,000	..	54,26,78,000
24	Hospitality and Protocol Department Revenue	3,35,94,000	..	3,35,94,000
30	Tribal Affairs Department Capital	147,75,49,000	..	147,75,49,000
32	Horticulture Department Capital	8,76,53,000	..	8,76,53,000
34	Youth Services and Technical Education Department Capital	5,64,78,000	..	5,64,78,000
36	Cooperative Department..... Revenue	91,24,90,000	..	91,24,90,000
	TOTAL:	3696,60,76,000	15,11,00,000	3711,71,76,000

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), S.O.3938(E), dated the 31st day of October, 2019, issued consequent upon the proclamation issued on the 31st day of October, 2019, Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), S.O. 3937 (E), dated the 31st day of October, 2019 under section 73 of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution and section 74 of the Jammu and Kashmir Reorganisation Act, 2019, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of Union territory of Jammu and Kashmir and the grants made for expenditure of the Union territory of Jammu and Kashmir (with legislature) for the financial year 2022-23 for the period from 1st day of April, 2022 to 31st day of March, 2023.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER SECTION 36(1)(C) AND (D), 44(1) AND 74
OF JAMMU AND KASHMIR REORGANISATION ACT, 2019

**[Letter No. 2(22)-B(S)/2022, dated 10th March, 2023 from Smt. Nirmala Sitharaman,
Minister of Finance and Corporate Affairs addressed to the Secretary General, Lok Sabha]**

The President, having been informed of the subject matter of the Jammu and Kashmir Appropriation Bill, 2023 to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Union Territory of Jammu and Kashmir for the services of the financial year 2022-23 recommends, under section 36(1)(c) and (d), 44(1) and 74 of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution, the introduction of the Jammu and Kashmir Appropriation Bill, 2023 in Lok Sabha and also the consideration of the Bill.

LOK SABHA

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to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2022-23.

(Smt. Nirmala Sitharaman, Minister of Finance)

MGIPMRND—2763LS—13-03-2023.